

**From,**

**Rajeev Bharti, H.J.S.,  
Registrar General,  
High Court of Judicature at  
Allahabad.**

**To,**

**All the District & Sessions Judges,  
Principal Judges, Family Court,  
Presiding Officers, Land Acquisition Rehabilitation & Resettlement Authority,  
Presiding Officers, Commercial Court and  
Presiding Officers, Motor Accident Claims Tribunal  
District Judiciary of the State of U.P**

**No. 811/Admin.(Services)/2023, Dated Allahabad: December 02, 2023**

**Subject:** Regarding handing over of charge in compliance of Hon'ble Court's Notification dated 18.11.2023 and 21.11.2023.

**Sir,**

In continuation to the Court's letter no. 773/Admin.(Services)/2023, dated November 21, 2023 on the above noted subject, I am directed to say that pursuant to the Government O.M. No. 1129/II-4-2023 dated 01.12.2023 and Court's notification no. 3012/Admin.(Services)/2023 dated 21.11.2023, Sri Amber Rawat, Additional District & Sessions Judge, Meerut shall hand over charge of his present post on or before 02.12.2023 (A.N.) positively, and proceed to take over charge of the Presiding Officer, Land Acquisition Rehabilitation and Resettlement Authority, Jhansi. Subsequently, all the affected officers in the consequential arrangement made due to transfer of Sri Amber Rawat shall also hand over charge of their present posts on or before 02.12.2023 (A.N.) positively, and proceed to take over charge of their new postings.

I am, therefore, to request you to kindly circulate amongst the officers posted in your judgeship for taking necessary steps accordingly.

With Regards,

**Yours sincerely,**

**Sd/-**

**Registrar General**